

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Petition No. 162/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.

Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (IL&FS)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Date of Hearing : 21.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, CEPL & IL&FS
Ms. Ruth, Advocate, CEPL & IL&FS
Shri Lakshyajit Singh Bagdwal, Advocate, CEPL & IL&FS
Ms. Lavanya Panwar, Advocate, CEPL & IL&FS
Shri Mridul Chakravarty, Advocate, CEPL & ILFS
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO



Record of Proceedings

During the course of hearing, the learned counsel for Respondent, TANGEDCO and the learned senior counsel for the Petitioners made their respective submissions including on the aspect of 'composite scheme' qua the generating stations of the Petitioners and the jurisdiction of this Commission.

2. Considering the request of the learned senior counsel for the Petitioners, the Commission permitted the Petitioners to file their rejoinder to the reply filed by TANGEDCO within a week. The Commission permitted the parties to file their short submissions, not exceeding 5 pages, within two weeks thereafter with copy to other side.
3. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**